

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.185/2017
IN
CP (IB) No. 01/Chd/2017
(Decided matter)**

In the matter of:

State Bank of India ...Applicant/Financial Creditor
Versus
M/s Hind Motors Ltd. ...Respondent

Present: Mr. D.P. Garg, Advocate for the applicant.
Mr. Krishan Vrind Jain, Liquidator

The amended Memo of Parties in terms of the directions issued on 09.11.2017 has been filed. The same be taken on record. This application has been filed by the State Bank of India to invoke personal guarantee furnished by the respondent No.2 in respect of the corporate debt of M/s Hind Motors Ltd. which is under liquidation in CP(IB) No.01/Chd/2017. The application, therefore, is to be dealt with in accordance with sub-section (2) of section 60 of the Insolvency and Bankruptcy Code, 2016 and to be treated as an independent petition. This be, therefore, registered as separate Company Petition (IB) and the documents earlier attached with the CA No.185/2017 be taken out from the record of CP(IB) No.01/Chd/2017 and the same be attached with this file. The registry to do the needful before the next date. Counsel for the applicant and the Interim Resolution Professional would assist on the issue with regard to the notification of the Regulation to proceed with the application under sub-section (2) of Section 60 of the Code. List the matter on 12.12.2017.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 22, 2017
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